NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 48/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Michigan Engineers Pvt. Ltd.
V/s.
Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sankalp Swamitwar a/w Srinivas Atreya i/b Indialaw.	Advocate	
	Mr. Kunal Dwarkadas i/b Bachubhai Munim		

Order

CP No. 48/I&BP/NCLT/MB/MAH/2017

The Petitioner having filed withdrawal application stating that disputes in between the Petitioner and the Corporate Debtor has been resolved on the payments made by the Corporate Debtor to the Company, this petition is dismissed looking at the Settlement arrived at between the parties.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)